

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 116

C.P. (IB)/9/Hry/2024

IN THE MATTER OF:-

LX Pantos India Pvt Ltd.

...Petitioner

Versus

JRC Brickworks Private Ltd.

...Respondent

Under Section: 9, IBC 2016

Order delivered on 18.04.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Mr. Pradeep S. Rawat, Advocate

ORDER

In compliance of the order dated 08.02.2024, the affidavit has been filed vide Diary No.3981/01 dated 16.02.2024. The same is taken on record. A date is requested by Id. counsel for the petitioner to place on record the invoices raised from March 2023 to June 2023 which have not been produced earlier with the petition. He is directed to do the needful within one week and matter be listed for consideration of issuance of notice on 01.05.2024, in the supplementary list.

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

Sd/-

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**